

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-596/ND/2020**

**IN THE MATTER OF:
M/s. Rama Tent House**

...PETITIONER

Vs.

M/s. Unisons Hotels Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 17.02.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Viswa Bhushan Arya and Mr.
Atul Agarwal, Advocates.**

For the Respondent/ Corporate-debtor :Mr. Gaurav Bhal, Advocate.

ORDER

Heard the submissions made by the learned counsel for the operational creditor as well as learned counsel for the corporate debtor. Learned counsel for the corporate debtor has submitted that they have filed reply but not within the time which was given them to file their reply. Therefore, they are directed to file a delay condonation application in the matter. Ten days time is granted to file condonation application. Post the matter to **08.03.2021**.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)